

Shri S. M. Banerjee: On the facts now given we should be allowed to ask some questions

Mr. Speaker: Not on that, because it is just possible that they may not be answered immediately at the moment. If we put it off to a subsequent day, perhaps the answers may be given. So we may put it off for the present. (*Interruptions*). Order, order.

Shri Tyagi: I just want to give only one information, that there is an office of our Assistant High Commissioner in Rajshahi itself.

Mr. Speaker: Everybody knows it.

Now, Paper to be laid on the Table.

12.17 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF THE PERMANENT INDUS COMMISSION

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Sir, I beg to lay on the Table a copy of Annual Report of the Permanent Indus Commission for the year ended 31st March, 1962. (Placed in Library, See No. LT-198/62)

12.17½ hrs.

RE: CALLING ATTENTION NOTICE

Shri Daji (Indore): Sir, I have not received any information about the rejection of my Calling Attention Notice.

Mr. Speaker: He can come to me and have that information.

12.17½ hrs.

CORRECTION OF ANSWERS TO STARRED QUESTION NO. 513

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, while

answering a supplementary question of Shrimati Renuka Ray on 8th May, 1962, I had stated as follows:—

“We have found out that the company, whose name has just been mentioned, has been doing so. They are proceeding against the firm. They are some legal difficulties. I do not want to explain that because the whole case is *sub judice* just now in a court of law”.

The correct position is that as reported by the Government of Maharashtra and Gujarat the police investigations into the alleged report regarding sale of sodium sulphate as a fertiliser are still in progress and no court proceedings have been initiated so far against any Company or individual in this respect.

12.20 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce the Government business in this House during the week commencing 18th June, 1962, will consist of:—

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of the Advocates (Second Amendment) Bill.
- (3) Consideration of motion for modification of the Conduct of Elections (Second Amendment) Rules, 1962, given notice of by.....

Shri Hari Vishnu Kamath (Hosangabad): Slowly.

Shri Satya Narain Sinha: I hope you follow.

Shri Nath Pal: (Rajapur): We cannot follow the express train.

Shri Satya Narain Sinha:
(Second Amendment) Rules, 1962,

[Shri Satya Narain Sinha]

given notice of by Sarvashri Shree Narayan Das and Sinhasan Singh.

- (4) Consideration of a motion for reference of the Customs Bill, 1962 to a Select Committee.
- (5) Consideration of the Report of University Grants Commission for the period April 1960—March 1961, on a motion to be moved by the Minister of Education.
- (6) Consideration of motion for modification of the Indian Administrative Service (Pay) Rules, 1954, given notice of by Shri Harish Chandra Mathur.
- (7) Consideration and passing of—

The Drugs (Amendment) Bill, 1962 as passed by Rajya Sabha.

The Hindu Adoptions and Maintenance (Amendment- Bill, 1962.

As Members are already aware, the House would discuss the recent railway accidents from 4 to 6 p.m. on Monday the 18th June, 1962, on a motion to be moved by Shri Nath Pai and others.

Shri Hari Vishnu Kamath: From today on, the House will sit till 5 o'clock only?

Mr. Speaker: Yes.

Shri Harish Chandra Mathur (Jalore): I have a submission to make in respect of Government business. You will know that the question of a Standing Committee for the Public sector undertakings was to be taken up during this session. Even the Minister for Commerce and Industry made mention on the floor of the House that he will be coming forward with a Resolution during this session. I do not see why this does not find a place in the business announced today.

Mr. Speaker: Probably that could have been taken within the seven days that we have cut short.

Shri Harish Chandra Mathur: Why are we short of time?

Shri Satya Narayan Sinha: The motion even if it is there, I never include these things in announcing the business of the House.

Shri Harish Chandra Mathur: This House has been asking for a Standing Committee for a long time.

Mr. Speaker: The Minister for Parliamentary Affairs says, that even if that was brought, that was not to be included in the agenda.

Shri Harish Chandra Mathur: The Minister for Parliamentary Affairs has made mention of the Government business. Why is that Resolution not coming forward when an undertaking was given by the Minister concerned? There is nothing very important about the University Grants Commission. It could be discussed even in the next session. If we take up that Resolution, that is a very important matter. It had come to this House. We had discussed it. We thought we will leave it to the new Third Lok Sabha. Now that we are also finishing this important session, there is no reason why we should not take it up now.

Shri Satya Narayan Sinha: I would consult the Minister concerned and let you know.

Mr. Speaker: He says that he would consult the Minister concerned and let the House know about it.

Shri Hari Vishnu Kamath: He is the concerned Minister.

Shri Nath Pai: He is the Minister for Parliamentary Affairs.

Shri Satya Narayan Sinha: The Minister who made the statement.

Shri Hari Vishnu Kamath: They are divided.

Mr. Speaker: Order, order.